

(2023) 02 OHC CK 0187
In the Orissa High Court
Case No : Writ Petition (C) No.1874 Of 2023

Laxmipriya Dixit And Others		APPELLANT
	Vs	
State Of Odisha And Others		RESPONDENT

Date of Decision : 28-02-2023

Acts Referred:

Citation : (2023) 02 OHC CK 0187

Hon'ble Judges : Arindam Sinha, J

Bench : Single Bench

Advocate : Rajkishore Swain, Suman Patnayak

Final Decision : Disposed Of

Judgement

Arindam Sinha, J

1. Mr. Swain, learned advocate appears on behalf of petitioners and submits, purported committee of the Self Help Groups was formed as by resolution dated 7th April, 2022, impugned in the writ petition. Same was done without achieving quorum. To that end, his clients made representations, lastly on 26th September, 2022 to the Collector. He submits, there be direction for the authority to consider the representation.

2. Ms. Patnayak, learned advocate, Additional Government Advocate appears on behalf of State and submits, the representation will be duly dealt with.

3. Opposite party no.3 is directed to consider said representation dated 26th September, 2022. Petitioners will communicate this order and copy of the representation to said opposite party. For the purpose the Collector may require hearing by attendance of concerned parties. Result of the consideration be made known to petitioners within four weeks of communication.

4. The writ petition is disposed of.

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